

(c) whether restriction is same in the case of American and Russian tourists; and

(d) if not, the reasons for not allowing unrestricted entry to *bona fide* tourists?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) Does not arise.

Shri Indrajit Gupta: I would like to know whether it is not a fact that in the case of tourists coming or intending to come from the Soviet Union or other East European countries there is a restriction imposed in number, in the number allowed every year, as compared to the tourists from America or England?

Shri Raj Bahadur: There is no restriction whatsoever imposed from our side. The fact of the matter is that the "In-Tourist", which is a department or organisation in the USSR which organises and controls the visits or tours of Russians to this country, insists and they are anxious that we should send a specified number of tourists to their country as against the number sent by them. This is not possible for us in view of our foreign exchange position.

Shri Ansar Harvani: Is there a barter system in tourism also?

Mr. Speaker: Order, order.

Shri Raj Bahadur: It is not possible for us to do that in view of the foreign exchange restrictions on tourists going out for pleasure.

Shri Indrajit Gupta: I do not quite follow as to what is the effect of that.

Shri Raj Bahadur: As far as we are concerned, we would welcome an unlimited number of tourists from USSR, but in return it is not possible for us, keeping in view our limitations of

foreign exchange, to send the required number of tourists there.

श्री रघुनाथ सिंह : मैं यह जाना चाहता हूँ कि रूस से आने वाले पर्यटकों की संख्या १९६१ की अपेक्षा अधिक हुई है या कम हुई है ?

श्री राज बहादुर : यह निश्चित आंकड़े इस समय मेरे पास नहीं हैं ।

श्री भक्त दर्शन : श्रीमान्, क्या कोई ऐसा उदाहरण है कि रूस से आने वाले यात्रियों को किसी प्रकार रोका गया हो ?

श्री राज बहादुर : जी नहीं, आने पर कोई प्रतिबन्ध या रुकावट नहीं है ।

Shri Vidya Charan Shukla: May I know whether the Indian Tourists Department had been in contact with the "In-Tourists" organisation of the USSR and whether we have sent any tourists in exchange for Russian tourists received here in the past?

Shri Raj Bahadur: Our Tourists Department is in contact with them. In fact, in 1956, for the first time, they organised a party of 500 tourists from the Soviet Union which came to India. In 1957 restrictions were imposed on our tourists going abroad on account of foreign exchange restrictions. In 1958 and 1959 a delegation of "In-Tourists" came here and they wanted that there should be some sort of agreement by which at least 500 tourists would be sent to USSR from India against 1000 sent by them. A hard and fast rule of that sort was not thought to be proper or practicable.

Land Acquisition

*1411. **Shri Shiv Charan Gupta:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Public Limited Companies have been approaching the State Governments and the Administrations of Union Territories to acquire lands for them under Land Acquisition Acts and many Companies

have acquired lands through this procedure;

(b) whether it is a fact that the Supreme Court of India has issued a judgement on 15th December, 1961 quashing the notification issued by the Collector of U.P. under Section 6 of the Land Acquisition Act and since then all further acquisition proceedings of this nature are held up; and

(c) what steps are being taken by Government to enable the Public Limited Companies to acquire lands for putting up factories/Industries through acquisition of land or otherwise?

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): (a) Yes.

(b) and (c). The Supreme Court has in its Judgment dated 15th December 1961 quashed the notification under Section 6 of the Land Acquisition Act. The issues arising out of the judgement are under consideration.

Shri Shiv Charan Gupta: May I know whether the State Governments and Union Territories have prepared a list of cases where compliance of sections 40 and 41 of the Land Acquisition Act has not been done in the light of the judgment of the Supreme Court, if so, whether Government propose to take any action to get those agreements entered into?

Shri A. M. Thomas: We have not got at present with us the number of cases, but the State Governments have expressed the fear that the decision will render planned development of industries extremely difficult. They have recommended that necessary legislation may be passed by the Centre. We have consulted the Ministry of Law and also the Attorney-General. We have received their opinion and we think that the legislation has to be amended and that the necessary provisions have to be made enabling the governments to acquire land for purposes of companies also.

श्री ब० वि० महरोत्रा : क्या मंत्री जी को यह मालूम है कि उत्तर प्रदेश में भूमि का अर्जन बहुत सस्ते मूल्य पर किया जाता है?

Shri A. M. Thomas: In this case the Government of Uttar Pradesh acquired land for a company for the construction of a textile machinery parts factory by invoking the provision contained in part (7) of the present Act. It was in that case that the Supreme Court held that the Government had no powers to acquire land for purposes of this company.

Shri U. M. Trivedi: May I know if Government proposes to have a uniform law of land acquisition through out India and consolidate all the laws as amended up-to-date by the various States?

Mr. Speaker: That is a different question.

Shri A. M. Thomas: The present Land Acquisition Act of 1894 which has been the subject matter of the decision of the Supreme Court is applicable throughout the country.

Blaze on "Indian Shipper"

+

*1412. { **Shri Gauri Shanker:**
Shri Shree Narayan Das:
Shri Bishanchander Seth:
Dr. L. M. Singhvi:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that the "Indian Shipper" caught fire while on her way from Calcutta to Liverpool;

(b) if so, the circumstances in which this happened; and

(c) the estimated loss of cargo?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir. Fire broke out in No. 4 Hatch of the Indian Cargo liner "Indian Shipper" on the 6th May, 1962, while nearing